

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 17166/2021

(Arising out of impugned final judgment and order dated 07-09-2021 in WPHC No. 76/2020 passed by the High Court Of Karnataka At Bengaluru)

ROHITH THAMMANA GOWDA

Petitioner(s)

VERSUS

THE STATE OF KARNATAKA & ORS.

Respondent(s)

IA No. 138891/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 157513/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 138894/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 14-03-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. Prabhjit Jauhar, Adv.
Ms. Tulika Bhatnagar, Adv.
Mr. S. S. Jauhar, AOR

For Respondent(s) Mr. Basava Prabhu S. Patil, Sr. Adv.
No.3 Ms. Irfana Nazeer, Adv.
Mr. Siddhant Buxy, AOR
Mr. Asif Ahmed, Adv.
Ms. Priyanka Vora, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard counsel for the parties.

Hearing concluded.

Judgment reserved.

Written submissions by the parties be filed
within one week from today.

(NEETU KHAJURIA)
COURT MASTER

(VIDYA NEGI)
COURT MASTER

